BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 38.

Dated: 24 NOV 1994

APPLICATION NO: 1352 of 1994

APPLICANTS:- K. Rajashekhar V/s.

RESPONDENTS: - Controller, Appointing & Direciplinary Authority.
15/20 Centre . B'bre & another.

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1. Sn. M. Aswallianarayana Reddy
Advocate,
First flow, Swarthik Complex,
Opp. to Sheahadnip warm Police Statum,
S. C. Rvad, Banjaha - 560020

2. Sn. M. V. Ras, Adl. C. G. S. P. High Court Bldy, Banjelor-1

Subject:- Ferwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 22 hd Normber 1994

Issued on 25/11/94

DEPUTY REGISTRAR
JUDICIAL BRANCHES

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1352/94

TUESDAY THE TWENTY SECOND DAY OF NOVEMBER, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

Shri K. Rajashekhar, aged about 20 years, Technical Assistant B', Staff No.3029, Indian Space Research Organisation, (ISRO), Satellite Centre, Airport Road, Bangalore - 17

Applicant

(By Advocate Shri M.A.Reddy)

ν.

- Controller,
 Appointing & Disciplinary Authority,
 ISRO Satellite Centre,
 Airport Road,
 Vimanapura Post,
 Bangalore 17
- The Director,
 Department of Social Welfare,
 M.S. Buildings, 5th Floor,
 Dr. Ambedkar Road,
 Bangalore 1

Respondents

(By learned Standing Counsel) Shri M.V. Rao

DRDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Heafd learned counsel for the applicant and the learned Standing Counsel appearing on behalf of the respondents who submits that the applicant has a right of appeal from the order of the Disciplinary Authority and the applicant

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having not yet exhausted the remedy of statutory appeal therefore this application should be treated as premature and dismissed as such. Shri Ashwathanarayana Reddy, learned counsel for the applicant does not deny that his client has not preferred an appeal but says that the order imposing punishment is afflicted by disobedience to principle of natural justice and, therefore, non-exhaustion of the statutory remedy will not stand in the way of hearing of this case. non-observance, we are told, is non-furnishing of a copy of the report made before imposing punishment of removal from service. We find from the records some material indicating the service of the enquiry officer's report on the applicant and subsequently it appears he had been reminded about the same. Be that as it may, we think it would be in the interest of the applicant himself to avail the remedy of statutory appeal and thereafter, if necessary, come back to us. We are told that remedy of appeal is barred by time but taking into consideration the fact that the instant application

Thes been pending before us for quite scmetime, it appropriate for the Appellate Authority to Appellate the appeal even if it is delayed provided the applicant were to file such an appeal within

30 days from the date of this order. This application stands disposed of finally as aforesaid with no order as to costs.

Central Administrative Tribunal

TRUE COPY

Bangalore Bench Bangalore 521-

51/-